

12.55 Hrs.

**PUNJAB APPROPRIATION (NO. 2)
BILL, 1971***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1971-72.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1971-72."

The motion was adopted.

SHRI K. R. GANESH : I introduce the Bill.

I beg to move :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1971-72, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the

services of the financial year 1971-72, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That, clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, Enacting Formula and the Title were added to the Bill

SHRI R. K. GANESH : I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

12.58 Hrs.

NORTH EASTERN AREAS (REORGANISATION) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to move** :

"That the Bill to provide for the establishment of the States of Manipur and Tripura and to provide for the formation of the State of Meghalaya and of the Union Territories of Mizoram

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†Introduced/Moved with the recommendation of the President.

**Moved with the recommendation of the President.